

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 113
C.P.(IB)/12(AHM)/2021

Order under Section 9 IBC

IN THE MATTER OF:

Tirupati Starch & Chemicals Limited
V/s

.....Applicant

Industrial Enviro and Engineering Services Pvt Limited

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant :PCS Mr. Pratik Tripathi, Advocate
For the Respondent :Mr. Vivek Shah, Advocate

ORDER

Learned Counsel for the Operational Creditor seeks time to file Rejoinder.

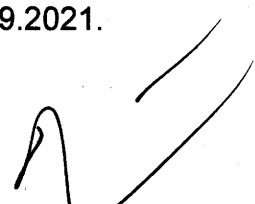
The permission is granted.

The Operational Creditor to file rejoinder, within seven days (not more than five pages) by serving an advance copy to the other side.

The parties are directed to complete formalities of e-filing of their respective documents within one week.

The matter stands adjourned for further consideration to 21.09.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)